

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b). States have been advised that District Rural Development Agencies (DRDAs) should function under the overall supervision, control and guidance of Zilla Parishads. Chairman of Zilla Parishad would be ex-officio Chairman of the Governing Body of DRDA and would preside over its Meetings. Chief Executive Officer of Zilla parishad would be Member Secretary of the Governing Body of the DRDA. District Collectors/DMs/Deputy Commissioners are to be designated as Chief Executive Officer/Executive Director of Zilla Parishad and will preside over the Meetings of the Executive Committee of the DRDA. Provision has also been made for inclusion of the Ex. MPs/MLAs/Member of minority community in the Governing Body of the DRDAs

[Translation]

Land Reclamation

810 SHRI VISHAMBHAR PRASAD NISHAD : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the unit-wise total amount released to the offices of the Land Reclamation Departments located in Fatehpur and Banda Districts of Uttar Pradesh during 1995-96 and 1996-97;

(b) the item-wise details thereof;

(c) whether the land-reclamation work has been got done against the prescribed norms.

(d) if so, the reasons therefor.

(e) whether complaints letters have been received from the district Magistrate Fatehpur and Banda.

(f) if so, the action taken thereon, and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) to (g) The required information will be laid on Table of the House

Generation of Electricity through Non-Conventional Energy Sources

+811 SHRI ANAND RATNA MAURYA : Will the PRIME MINISTER be pleased to state

(a) whether the attention of the Government has been drawn towards the news-item under the caption "Desh Bhar Mein Bijli Sankat Gehrane Ka Andesha" Published in 'Dainik Jagran' (New Delhi Edition) dated June 24 1996.

(b) whether the Government keeping in view the prevailing power crisis propose to generate electricity

through non-conventional energy sources i.e. through solar energy;

(c) if so, the steps proposed to be taken by the Government in the near future to ensure the solar energy easily accessible to all and make available its equipment to the public at the lowest price;

(d) the total expenditure proposed to be incurred on this scheme and the time by which it is likely to be implemented; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR S VENUGOPALACHARI) : (a) Yes, Sir.

(b) and (c). Keeping in view the overall energy needs and resources in the country, the Government has been promoting the generation of electricity for both grid supply and for decentralised use. Over 900 MW of power generating capacity based on wind energy, small hydro power and biomass has already been installed in the country. Over 20 MW of decentralised systems using solar photovoltaic and biomass energy sources have also been installed. Proposals for expanding these activities during the 9th Five Year Plan are being developed. Among other measures planned are .

1. Wider use of solar hot water systems to reduce the load on conventional power supply.
2. Soft loan schemes for financing the projects of solar hot water systems
3. Large scale use of solar pumps and solar lighting systems in order to improve the energy supply in rural areas
4. Establishment of showrooms dedicated to renewable energy products to ensure easy accessibility of these products to the public

(d) An amount of Rs. 80 crores has been proposed for expenditure on various solar energy and grid power generation programme during 1996-97

(e) Does not arise

[English]

Power Project in Jammu and Kashmir

812 SHRI CHAMAN LAL GUPTA : Will the PRIME MINISTER be pleased to state .

(a) the hydel power projects identified in Jammu and Kashmir on the River Chenab with its capacity

(b) the projects taken up for execution-both in the State and Central sectors along with the amount spent on each such project,

(c) the total amount spent on the power sector during last three years by State Government in each

region and power generation capacity of each such project, both executed and still under execution; and

(d) when the Sewa Hydel Project was taken up for execution and amount spent so far on it the time schedule fixed at the time of launching of the project and its estimated cost?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) The following major Hydel Project have been identified in J & K on Chenab river :-

S.No.	Name of Project	Capacity in MWs		
		Stage-I	Stage-II	Total
1	Salal HEP	345	345	690
2	Bulhasti HEP	390	390	780
3	Sawalkote HEP	600	600	1200
4	Baghlihar HEP	450	450	900
5	Rattle HEP	170	170	340
6	Pakaldul HEP	1000	1000	2000
7	Bursar HEP	1020	-	1020
8	Naunatoo Naigarh HEP	400	-	400
9	Kirthai Naunatoo HEP	750	-	750
		5125	2955	8080

(b) None of the above projects has been taken up for execution by the State Govt. The amount spent in the Central Sector by NHPC for execution of the following power projects is indicated below :-

		Amount spent by end of June 1996 (Rs in crores)
1	Salal HE Project St-I (345 MW)	651.48
2	Salal HE Project St-II (345 MW)	258.07
3	Dulhasti HE Project St-I (390 MW)	1412.56
4	Baglihar HE Project (450 MW)	17.16 (Under transfer to State Govt)
5	Sawalkot HE Project (600 MW)	8.64

Other projects are yet to be taken up

(c) The total expenditure on power sector for the State during the last three years is as under :-

(i) 1993-94	Rs 174.56 crores
(ii) 1994-95	Rs 259.31 crores
(iii) 1995-96	Rs 290.60 crores

The regionwise break-up of these expenditure figures are not maintained by the State Government.

The power generation capacities of projects both executed and still under execution during the last three years are as under :-

(i) Upper Sindh Hydel Project Stage-II (Kmr)	105 MWs	(Under execution)
(ii) Small Hydel Projects in Kashmir e.g. Pahalgam (2 MW) Machil (0.35 MW), Asthan Nallah (1.05 MW)	3.40 MWs	-do-
(iii) Small Hydel Project in Jammu region e.g. Chenani-II (2 MW), Chenani-III (7.5 MW) Sewa-III (9.00 MW) and Baderwah (1 MW)	19.50 MW	-do-
(iv) Parna Hydel Project in Jammu	37.5 MW	-do-
(v) Sewa-II Hydel Project in Jammu.	120 MWs	-do-
(vi) Small/Mini Hydel Projects in Leh & Kargil e.g. Sanjak (1.26 MW) Haftal (1.00 MW) Merpacho (0.75 MW) Igo-merchillong (3.00 MW) Dumkar (4.50 MW) Chutak (12.00 MW)	22.5 MW	-do-
(vii) Iqbal Bridge MHP (3.75 MW) Hunder, Sumoor & Bazgo (0.8 MW)	4.55 MW	(2.05 MW capacity Commissioned)
(viii) Gas Turbine Project Kashmir (Phase-II)	100 MWs	Commissioned

Besides the above projects, the following main generation projects belonging to the State are in operation for the past many years :-

(i) Lower Jehlum HEP (Kashmir)	105 MWs
(ii) Upper Sindh HEP Stage-I	22.5 MWs
(iii) Ganderbal HEP (Kashmir)	15 MWs
(iv) Chenani HEP Stage-I Jammu	24 MWs
(v) Gas Turbine Phase-I & Phase-II Kashmir	75 MWs

(d) Sewa Project is proposed to be executed in three stages. Stage-III of the Project was taken up for execution with an installed capacity of 9.00 MWs in 1992. It is targetted to be commissioned in 1997-98. The original estimated cost of the project was Rs. 16.92 crores which has been revised to Rs. 43.00 crores. The expenditure ending 3/96 is Rs. 27.19 crores. Stage-II of the Project envisages an installed capacity of 120 MWs. The original estimated cost of Stage-II was Rs. 178.00 crores which has been revised to Rs. 325.00 crores.

Expenditure incurred on infrastructural works of the Project ending 3/96 was Rs. 34.54 crores. The infrastructural works on the Project were started in 1990 and the schedule for completion was 6 years. However, on account of paucity of resources, the project has been proposed for private participation. The revised target for its completion in 2002-03. Stages-I is yet to be fully investigated.

Power Projects

813. SHRI GULAM RASOOL KAR : Will the PRIME MINISTER be pleased to state :

(a) the number of power projects cleared/awaiting clearance of the Union Government for the State of Jammu & Kashmir;

(b) the amount of power being supplied through National Grid to J & K;

(c) the steps being taken to expedite the clearance of power projects and ensure regular power supply to the citizens;

(d) the funds allocated, project-wise; and

(e) the time by which these projects are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (c) to (e). There are three cleared ongoing Schemes in Jammu & Kashmir. The details are as follows :-

S.No.	Name of the Scheme	Capacity (MW)	Funds allocated for 1995-96 (Rs. in crores)
1.	Upper Sindh-II	2x35	35.0
2.	Pampore-II GT	4x25	6.0
3.	Upper Sindh-II Extn	1x35	5.0

Three Schemes namely New Ganderbal HEP (3x15 MW), Parkhachik Panikhar St I & II HEP (5x12 MW) and Uri HEP St II (Ph-I) (4x70 MW) are under examination in Central Electricity Authority.

The project authorities have been requested to furnish additional information/clarification sought by the Central Electricity Authority. The status of these projects is being monitored regularly by the Ministry of Power and Central Electricity Authority to expedite the clearances. Periodic discussions are held with the project authorities/promoters in this regard.

(b) The amount of power actually drawn by the Jammu & Kashmir State from the Central Sector during the months of April to May, 1996 was 412.0 MU as against the entitlement of 559.9 MU.

D.D.A. Flats

814. SHRI UDAYSINGRAO GAIKWAD : Will the PRIME MINISTER be pleased to state :

(a) whether D.D.A. in 1979 had launched some New Pattern HUDCO scheme of flats;

(b) if so, the details thereof with areas and cost fixed under scheme, category-wise;

(c) whether some flats under the scheme have since been allotted;

(d) if so, the details thereof locality and category-wise and draw-wise;

(e) whether the Government propose to allot more such flats in future during 1996 and 1997 by holding more draws; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). DDA has reported that a Scheme titled New Pattern Registration Scheme was launched in 1979 for allotment of Janta, LIG & MIG flats. The amount of registration deposit, plinth area and tentative cost indicated in the brochure of the scheme was as under :-

Cate- gory	Plinth Area	Tentative Cost (Rs)	Amt of registration deposit (Rs)	
			GEN	SC/ST
MIG	60-65 Sqm	42,000/-	4500/-	3500/-
LIG	about 35 Sqm	18,000/-	1500/-	1200/-
Janta	Upto 24 Sqm	8,000/-	250/-	200/-

(c) Yes, Sir.

(d) Flats are allotted through draw of lots held from time to time. Category-wise number of allotments made under this scheme upto 31/3/96 is as under :

MIG	LIG	Janta
30769	48702	58276

The localities, in which these flats are located are given in the attached statement.

(e) and (f). There are 31,204 registrants under this Scheme to whom flats are yet to be allotted. Keeping in view the constraints of availability of land and provision of services by other agencies, DDA plans to allot flats to all the awaiting registrants of the Scheme within a period of two years. However, no registrants of Janta category is now awaiting allotment of flats under this scheme.